CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.541/98

Friday, this the 11th day of September, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K Achuthan, IFS, Conservator of Forests(Retired), Vrindavanam, Kandalloor.P.O. Alappuzha.

- Applicant

By Advocate Mr OV Radhakrishnan

·Vs

- 1. State of Kerala,
 represented by its Chief Secretary,
 Secretariat,
 Thiruvananthapuram.
- Union of India represented by its Secretary, Ministry of Environment and Forests, New Delhi.

- Respondents

By Advocate Mr CT Ravikumar, G.P. (for R.1)

By Advocate Mr Govindh K Bharathan, SCGSC(for R.2)

The application having been heard on 9.9.98, the Tribunal on 11.9.98 delivered the following:

ORDER

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

This application has been filed by the applicant in O.A.590/97 praying that the impugned order A-10 dated 22.6.98 by which the liability outstanding against the applicant which was

the subject matter of O.A.590/97 is sought to be recovered from the Death-cum-Retirement Gratuity of the applicant be quashed. There are also prayers for appropriate directions to the respondents to accord sanction for regular pension and for the payment of the retiral benefits with interest.

- In our orders in O.A.590/97, we have already quashed 2. the order by which a certain amount was sought to be recovered from the applicant and which amount is sought to be recovered from the DCRG. Therefore the impugned order herein cannot be liability outstanding sustained the extent that the to G..O.(Rt)No.3006/97/GAD dated 15.4.97 is sought to be recovered from the DCRG of the applicant. In O.A.590/97 we have already directed payment of the retiral benefits of the applicant with interest and no further directions are required in this behalf in this application.
- 3. This application is therefore allowed to the extent that the impugned order A-10 is set aside in so far as it directs the liability outstanding under the G.O.(Rt)No.3006/97/GAD dated 15.4.97 to be recovered from the DCRG due to the applicant. No costs.

Dated, the 11th September, 1998.

(PV VENKATAKRISHNAN) ADMINISTRATIVE MEMBER

(AV HÁRIDASAN) VICE CHAIRMAN

trs/10998

LIST OF ANNEXURE

Annexure A 10: True copy of the G.O.(Rt) No.3656/98/Fin dated 22.6.1998 of the first respondent.